

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 282/MP/2021**

Subject : Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism.

Petitioner : RKM Powergen Private Limited (RKMPPL)

Respondents : PTC India Limited (PTCIL) and Ors.

**Petition No. 141/MP/2022**

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA.

Petitioner : PTC India Limited (PTCIL)

Respondents : Telangana State Power Coordination Committee and Ors.

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, RKMPPL  
Ms. Supriya Rastogi, Advocate, RKMPPLK  
Ms. Alchi Thapliyal, Advocate, RKMPPL  
Shri Jay Lal, Advocate, RKMPPL  
Shri Arun Lal, Advocate, RKMPPL  
Shri Nishant Kumar, Advocate, RKMPPL  
Ms. Kanishka, Advocate, PTCIL  
Shri Akshat Srivastava, Advocate, CSPDCL  
Shri D. Abhinav Rao, Advocate, Telangana Discoms  
Shri Rahul Jajoo, Advocate, Telangana Discoms  
Shri Abhisek Das, Advocate, Telangana Discoms

### **Record of Proceedings**

At the outset, the learned counsel for PTC India Limited (PTCL) prayed for an adjournment in these matters due to the non-availability of the arguing counsel. Learned counsel for the other sides as such did not oppose the said request.

2. Considering the request of the learned counsel for PTCIL, the Commission adjourned the matters.
3. The Petitions will be listed for hearing on **15.5.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**